

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.109
CP(IB)/192(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank (Formally known as Allahabad Bank) through RPApplicant

Anil Kashi Drolia)

V/s

.....Respondent

Praveen Kumar Tayal Personal Guarantor of K- Lifestyle &
Industries Ltd

Order delivered on 27/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :None

For the Respondent :Mr. Harmish K Shah, Advocate

ORDER

Today, we have heard the counsels for the Financial Creditor, IRP as well as the Respondent/Personal Guarantor in another CP(IB)/60(AHM)2021 with IA/817(AHM)2021 and reserved for orders, which is pertaining to the same Respondent/Personal Guarantor.

In view of the above, this matter is hereby deferred and listed on 08.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)